

4

NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI


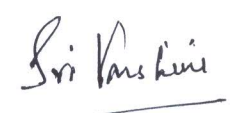
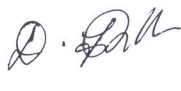
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/113/2016  
NAME OF THE PETITIONER(S) : Rojer Mathew P.  
NAME OF THE RESPONDENT(S) : M/s P.T. Mathai Construction Company Pvt. Ltd. & 5 others  
UNDER SECTION : 397/398, 402 & 403

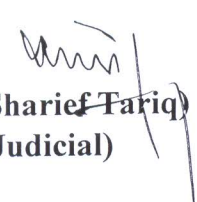
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

- |    |   |  |   |
|----|---|--|---|
| 1. | R. VIDHYA SHANKAR   | ADV. FOR PETITIONER                              | R. Vidhya Shankar   |
| 2. | S. JECINTH BLESSY.<br>(for) AJAY KUMAR GINANAM<br>ADVOCATE  | ADV. FOR VII RESPONDENT.                         |    |
| 3. | Sri Varshini<br>for<br>V. Mahesh And Associates             | Counsel for Respondents<br>(R - R <sub>5</sub> ) |  |
| 4. | D. Jayalakshmi<br>KSR & Co Company Secretaries<br>Pvt. Ltd. | Counsel for R4<br>(After Amendment)              |  |

**ORDER**

Counsel for petitioner present. Counsels for R1 to R3 and R4 are present. As per the directions contained in the earlier order, counsel for petitioner has sent notice to R5, Superintending Engineer, PWD and filed acknowledgement alongwith affidavit which shows that the notice has been served. Service of notice on R5 is held sufficient. No representation on behalf of R5. Therefore, R5 is proceeded exparte. Both the counsels stated that the pleadings are complete and the matter may be posted for final hearing. Put up on **08.12.2016 at 10.30 A.M.**

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)